

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**O.P.No.3 of 2015**

**Dated: 15<sup>th</sup> October, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of :**

**Tata Power Delhi Distribution Ltd.**

**....Petitioner(s)**

**Versus**

**Delhi Electricity Regulatory Commission & Anr.**

**....Respondent(s)**

Counsel for the Petitioner(s) : Mr. Sanjay Sen, Sr. Adv.  
Mr. Parinay Deep Shah  
Ms. Ritika Singhal  
Ms. Nayantara

Counsel for the Respondent(s) : Mr. Meet Malhotra, Sr. Adv,  
Mr. Ravi S.S. Chauhan  
for R.1  
Ms. Swapna Seshadri for R.2

**ORDER**

In view of the fact that the Delhi Electricity Regulatory Commission has passed Order dated 29.09.2015 on the petition for true up for Financial Year 2012-13 to Financial year 2014-15 and ARR for Financial year 2015-16 filed by M/s Delhi Transco Ltd, we are of the opinion that it is not necessary to entertain the present petition. We, therefore, dispose of the present petition with a liberty to the petitioner to agitate the grievance which it has

raised in this petition in the appeal which it may file challenging the above-mentioned order if the petitioner is so advised.

**(T.Munikrishnaiah)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**

*pr/jp*